

(c) what are the details of Central assistance given to the States for improving the new varieties of fruits and vegetables during 1980-81?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (MISS KAMALA KUMARI): (a) to (c) The information is being collected and will be placed on the Table of the Rajya Sabha.

Development of Punjabi Language in Delhi

2548. SHRIMATI RAJINDER KAUR: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that according to the reports of the Linguistic Commission, Punjabi is the second largest spoken language in Delhi;

(b) if so, what is the percentage of Government Schools and Government aided Schools in Delhi who do not teach Punjabi in their schools and what are the reasons therefor;

(c) whether Government propose to advise schools in Delhi to make provisions for teaching Punjabi; and

(d) whether there is any plan under Government's consideration for the development of Punjabi in Delhi if so, what are the salient features thereof?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) Yes, Sir.

(b) The information is being collected and will be laid on the Table of the Sabha as soon as possible.

(c) Arrangements for teaching Punjabi language already exist in the schools where the prescribed number of students are available for learning the language.

(d) The Government have agreed in principle to set up a Punjabi Academy in Delhi for the development of Punjabi language.

Establishment of Schools in Tribal Areas

2549. DR. LOKESH CHANDRA: SHRI BISHAMBHAR NATH PANDE:

Will the Minister of EDUCATION be pleased to state:

(a) the number of primary and higher secondary schools established in 1980 in areas predominantly inhabited by tribals and scheduled castes; and

(b) the status of employment-oriented vocational and technical education imparted in those schools?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) and (b) The information is being collected from the State Governments and will be placed on the Table of the House on receipt of the same.

Substitution Programme

2550. SHRI M. MOSES: SHRI S. K. VAISHAMPAYEN: SHRI DHULESHWAR MEENA: SHRI KRISHNA NAND JOSHI: SHRI PIARE LALL KUREEL
Urf PIARE LALL TALIB UNNAVI:

DR. LOKESH CHANDRA: SHRI ROSHAN LAL: SHRI R. RAMAKRISHNAN: SHRI NAND KISHORE BHATT:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that under the "Substitution Programme" the Indian Companies are eligible to formulate new pesticides against banned/non-marketable items; and

(b) whether it is also a fact that registration under the Insecticides Act is not being granted to Indian Companies resulting in non-utilisation of their formulation-capacities to the full, and if so, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND

RURAL RECONSTRUCTION (MISS KAMALA KUMARI): (a) With a view to enable utilisation of capacity for formulation, the Department of Chemicals and Fertilizers have, through a relaxation of formulation policy, permitted the Companies not covered by Monopolies and Restrictive Trade Practices Act and Foreign Exchange Regulation Act to substitute new items, whether indigenous or imported, in lieu of banned/non-marketable items, *inter-alia* subject to their obtaining necessary registration under the Insecticides Act.

(b) No, Sir, it is not a fact that registration under the Insecticides Act, 1968 is not granted to the Indian Companies. Non-submission of Scientific data on Safety, bio-efficacy, packaging, etc. of the insecticides are some of the reasons for not granting registration.

Foreign Exchange and Rupee Accounts of CARE

2551. **SHRI BHUPESH GUPTA:** Will the Minister of SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that the CARE Inc. is required to maintain books of accounts and financial records under the laws of India in respect of the financial aspects of their activities and in respect of Indian Government funds in rupees and/or in terms of foreign exchange paid or turned over to them; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) and (b) There is no provision in the Indo-CARE Agreement of 6 March 1950 for CARE to maintain accounts. CARE, however, maintains statements of accounts of its operations in India according to its financial regulations.

Training of Sportsmen for Asian Games 1982

2552. **SHRI ARVIND GANESH KULKARNI:**
SHRI SHRIDHAR WASUDEO DHABE:

Will the Minister of EDUCATION be pleased to state:

(a) what steps Government have taken for training and coaching athletes and players in various games and athletics for preparing them for Asian Games 1982 at Patiala Institute or various federations in the last three months; and

(b) whether any new proposals have been received by Government for the same; if so, how many proposals have been approved and the grants sanctioned therefor?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) and (b) During the last three months coaching camps to prepare Indian teams for the Asian Games, 1982 have been held or are in progress at several places in the following disciplines:

- (i) Archery (Men & Women)
- (ii) Badminton (Men & Women)
- (iii) Basketball (Men & Women)
- (iv) Boxing
- (v) Equestrian
- (vi) Football
- (vii) Gymnastics (Men & Women)
- (viii) Hockey (Men & Women)
- (ix) Swimming (Men & Women)
(Including Diving & Water-polo)
- (x) Table Tennis (Men & Women)
- (xi) Weightlifting
- (xii) Wrestling

Plans for preparation of Indian teams and competitors have been finalised by the National Sports Federations concerned and approved by Government in consultation with All India Council of Sports. Only such plans in respect of